O.I.H.

GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2832 TO BE ANSWERED ON 06.08.2015

SPECIAL PROJECTS UNDER IAY

2832. SHRI ABHISHEK SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government retains a part of the annual Indira AwaasYojana (IAY) allocation as reserved fund for special project posed by the States/UT-wise for the purpose of rehabilitation of families affected by natural calamities and if so, the details thereof;
- (b) the amounts released by the Government to States from the reserve fund during each of the last three years and the current year, State-wise;
- (c) whether the instalment under the special projects has not been released to some States which have been affected from natural calamities;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the steps taken by the Government to expedite timely assistance to such affected States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b): As per Indira AwaasYojana guidelines, five percent of the annual outlay is retained at the Ministry for Special projects posed by the States/UT's. Projects may be posed for the purposes of rehabilitation of BPL families affected by natural calamities, by violence and law and order problems, settlement of freed bonded labourers, liberated manual scavengers, settlement of particularly vulnerable tribal groups, rehabilitation of people affected by occupational diseases like Silicosis, Asbestosis, people affected by overuse of pesticides, people affected in an epidemic, settlement of FRA beneficiaries, settlement of people forced to relocate in districts along the international border and new technology demonstrations. The amount released under Special projects in the previous three years and current year is placed in Annexure I.

(c), (d) & (e): Special projects are sanctioned to States which submit proposal for the purpose. First instalment is released immediately after the project is approved. Second instalments are

released on receipt of proposals from the district/State subject to fulfilling all conditions prescribed in the scheme guidelines and fund availability under the reserve fund.

Annexure I

Releases from 5% Reserve Fund for Special Projects under IAY

		Rs. In lakh				
S.No.	State	2012-13	2013-14	2014-15	2015-16*	Total
1	Andhra Pradesh		3563.42			3563.42
	Arunachal Pradesh	380.61	1054.43	1108.822	1108.82	3652.69
	Assam	1655.65				1655.65
	Bihar	1.4			2.925	2.93
	Chhattisgarh	3435.51	24678.50	14513.450	15.834	42643.30
	Himachal Pradesh	2011	91.55		e general de la composition de la compo	91.55
	Jharkhand	12261.00	1709.63	4513.511		18484.14
	Karnataka		5915.63	49.235		5964.87
	Madhya Pradesh	14529.21	133.28	10417.780	1128.057	26208.33
	Maharashtra		909.38	9	2 *	909.38
	Manipur		838.01	2 - 191	871.534	1709.55
	Mizoram	224 - 5-7		1.404		1.40
	Nagaland			4056.233		4056.23
	Orissa	- 1	29215.10	5628.828	1113.93	35957.86
	Rajasthan	11572.53	2413.99	2312.392		16298.91
	Tamil Nadu		9263.08	9385.740		18648.82
	Tripura	$(\mathcal{X}_{\mathcal{F}}) \cong (\hat{\mathcal{F}})$	5236.74	3719.784	771.498	9728.02
	Uttarakhand		1406.25	361.400		1767.65
	Uttar Pradesh	ega interna	762.30	792.792		1555.09
Contract of the second second second	West Bengal		337.50	504.160		841.66
	Total	43834.51	87528.78	57365.53	5012.60	193741.42

* As on 30.06.2015